

[श्री ओम प्रकाश त्यागी]

मैं जानना चाहता हूँ कि जब नक्सलाइट गतिविधियों के बारे में इतनी जानकारी है कि वह देश के विरुद्ध विद्रोह कर रहे हैं—मैं इस बात से सहमत हूँ कि उन गरीब लोगों को जमीन मिले, वहाँ लैंड रिफार्म हो, और यह भारतीय संविधान के अनुसार हो सकता है, इस में कोई दिक्कत नहीं है, लेकिन पाकिस्तान और चाइना की ओर से इस देश में विद्रोह की ज्वाला प्रज्वलित हो यह ठीक नहीं है—क्या नक्सलाइट पार्टी पर और उन के आन्दोलन पर, जैसा डी० एम० के सरकार के मुख्य मंत्री ने प्रार्थना की है और सिफारिश भी की है, सरकार भारतवर्ष की सुरक्षा का ध्यान रखते हुए प्रतिबंध लगायेगी?

श्री रवि राय : इस से यह ज्यादा बढ़ेगा ।

श्री ओम प्रकाश त्यागी : यह आप का विचार हो सकता है ।

श्री स० नो० बनर्जी : विद्युत् कीजिये ।

श्री ओम प्रकाश त्यागी : मैं विद्युत् नहीं करूंगा (व्यवधान) ।

अभी जैसा गृह मंत्री महोदय ने कहा है, नागालैंड, असम और बंगाल गवर्नमेंट्स के लिये यह बहुत बड़ी समस्या हो गई है । इस लिये उन के रसोसैज को देखते हुए और भारतवर्ष की सुरक्षा को देखते हुए क्या सरकार इन तीनों गवर्नमेंटों को उन के को-आपरेशन से, इस समस्या का मुकाबला करने के लिये, कितनी पुलिस बढ़ानी पड़ेगी और क्या सहयोग चाहिये इस को देखते हुए, कोई विशेष सहायता देने की व्यवस्था करेगी?

SHRI Y. B. CHAVAN : About the latter part of the question which is really speaking the most important question, whether the Government will be willing to give assistance in the form of police assistance etc. to some of these areas which appear to be the sectors which are likely to be affected and which are important and strategic areas, I would like to assure the House, as I have already stated in my statement, that Government is always willing to give whatever assistance they

would need in the form of police assistance, etc. About opening up these areas by building roads and other communications, for the last two years, this question has been emphasized in action and in Mizo and Manipur areas certain communications have been built.

About banning any party, I have expressed the difficulties.

An HON. MEMBER : Naxalite is no party.

SHRI Y. B. CHAVAN : No party can be banned. What can be done is, we can make use of the legal provisions in hand and try to proceed against certain acts which are illegal and violent. That is being done.

MR. SPEAKER : Papers to be laid.

SHRI S. M. BANERJEE (Kanpur) : We want a statement on the accident in which six people have died.

(Interruption.)

12.48. hrs.

#### PAPERS LAID ON THE TABLE

APPRENTICESHIP (AMENDMENT) RULES, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) :

I beg to lay on the Table a copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 469 in Gazette of India dated the 21st March, 1970, under subsection (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT 3136/70.]

PAPERS RE. PROTECTION OF CONDITIONS OF SERVICE OF INDIAN CIVIL SERVICES OFFICERS

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table, in pursuance of an assurance given on the 3rd April, 1970 in answer to a supplementary on Short Notice Question No. 12 a statement regarding the protection of conditions of service of the Indian Civil Service Officers and the agreements

executed with them along with the following papers :—

- (i) Comparative statement regarding main service conditions enjoyed by Officers of Indian Civil Service *vis-a-vis* officers of the Indian Administrative service.
- (ii) Comparative statement regarding pay scales of Indian Civil Service and Indian Administrative Service Officers.
- (iii) Comparative statement regarding main service conditions enjoyed by Officers of Indian Police *vis-a-vis* Officers of the Indian Police Service.
- (iv) Comparative statement regarding pay scales of Indian Police and Indian Police Service.
- (v) Copy of the Viceroy's announcement dated the 30th April, 1947.
- (vi) Copy of Home Department letter No. 160/47-R.R. dated the 18th June, 1947 addressed to all Officers of the Secretary of State's Services.
- (vii) Copy of Home Department letter No. 160/47-R.R. dated the 18th June 1947 addressed to the Chief Secretaries to all Provincial Governments.

[Placed in Library. See No. LT-3137/70.]

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the West Bengal State Legislature (Delegation of Powers) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 4th April, 1970."

#### WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the West Bengal State Legislature (Delegation of Powers) Bill, 1970, as passed by Rajya Sabha.

श्री मोलहू प्रसाद (बासगांव) : अध्यक्ष महोदय, मेरा आइटम चार पर एक व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : मैं आगे आ गया हूँ । वह आइटम चली गई है ।

श्री मोलहू प्रसाद : हम तो नहीं चले गए हैं । हम तो बैठे हुए हैं । आप सुन नहीं रहे हैं । आप व्यवस्था का प्रश्न सुन तो लीजिये । कब से मैं खड़ा हो रहा हूँ ।

अध्यक्ष महोदय : आप बैठ जायें ।

श्री मोलहू प्रसाद : मैं बैठ जाऊंगा । आप सुन तो लें । हम आपकी आज्ञा का पालन करते हैं । आप हमारा व्यवस्था का प्रश्न ही नहीं सुनते हैं ।

MR. SPEAKER : I have to inform the House that.... (Interruptions) Please sit down. Don't disturb the House. I have passed on to the next item.

श्री मोलहू प्रसाद : आप हमारा व्यवस्था का प्रश्न सुन तो लें ।

MR. SPEAKER : Order please. I am on my legs.

12.51 hrs.

#### RESIGNATION OF MEMBER

MR. SPEAKER : I have to inform the House that Shri Shripati Misra, an elected Member of the Lok Sabha from Sultanpur constituency of Uttar Pradesh has resigned his seat in Lok Sabha with effect from 7th April 1970.